

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 951 of 2019

&

I.A. No. 1719, 2557 of 2020

IN THE MATTER OF:

Edwell Infrastructure Hazira Ltd.

...Appellant

Versus

Siddhi Vinayak Logistics Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Abhijeet Sinha, Mr. Himanshu Satija,
Mr. Raheel Patel and Mr. Ajitesh Soni, Advocates.**

**For Respondent: Ms. Misha, Mr. Moulshree Shukla,
Advocates for R-1.
Mr. Mahesh Gupta, IRP and Ms. Perti Gupta,
Advocates for R-2.
Mr. Dushyant Manocha, Ms. Annanya Ghosh and
Ms. Ragini Gupta,**

O R D E R
(Virtual Mode)

11.02.2021 Heard Learned Counsel for both the sides. Perused the Judgment of Hon'ble Supreme Court of India in the matter of "Manoj Kumar Vs. Union of India" (2021 SCC ONLINE SC 30). The Learned Counsel for the Appellant submits that now the Appeal may have to be considered on its merits. It is however stated that there is talk of settlement between the parties and thus some time may be given.

For the above reason, we adjourn the matter and list the same 'For Admission (After Notice)' Hearing on **04th March, 2021**.

On the same day, the pending I.A.s also to be taken up.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)